

R E V I S E D

ITEM NO.3

COURT NO.1

SECTION II

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Petition(s) for Special Leave to Appeal (CrI.) No.2082/2016

(Arising out of impugned final judgment and order dated 19-03-2013 in CRLMC No. 60/2013 19-03-2013 in CCR No. 419/2010 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

OSAMA AZIZ & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With appln.(s) for process fee and pursuing compliance of the order dated 26.7.2017)

Date : 18-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

Mr. Imtiaz Ahmad, Adv.
Ms. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Ms. Amra Moosavi, Adv.
for M/s. Equity Lex Associates

Mr. R. P. Gupta, AOR

Mohd. Parvez Dabas, Adv.
Uzmi Jameel Husain, Adv.
Mr. Pulkit Chandra, Adv.
Mr. Shakil Ahmed Syed, AOR

Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Abdul Qadir, Adv.
Mr. Varun Mishra, Adv.

Mr. Rajeev Dubey, Adv.
Mr. Kamendra Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Though a letter was circulated by the respondent Nos.4 and 11, there is no need to entertain the same.

Heard Mr. Osama Aziz, the petitioner appearing in-person on behalf of the petitioners, Mr. Rajeev Dubey, learned counsel for the respondent No.1, Mr. Fuzail Ahmad Ayyubi, learned counsel for the respondent Nos.4 & 11, Mohd. Parvez Dabas, learned counsel for the respondent Nos.9 & 10 and Mr. Imtiaz Ahmed, learned counsel for the respondent No.5.

Leave granted.

Hearing concluded.

Judgment reserved.

(Chetan Kumar)
A.R. -cum-P.S.

(H.S. Parasher)
Assistant Registrar

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Leave granted.

Hearing concluded.

Judgment reserved.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Assistant Registrar